

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 199/TT/2012

Date: 3.10.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for Assets under 765 KV system for Central part of Northern Grid part-I, for Tariff block 2009-14 period in Northern region

Sir,

Please refer to our letter dated 31.8.2012, seeking certain information by 9.10.2012. In this connection, I request you to furnish the aforementioned information, along with the following further information on affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.11.2012:-

- i) Status of actual DOCO of all the assets covered in the instant petition. In case there is change in anticipated DOCO, the Auditor/management certificate certifying the actual expenditure up to revised Anticipated/Actual DOCO, Projected additional capital expenditure thereafter, and revised tariff forms;
- ii) Clarification in view of the submission made by the petitioner that tariff for asset "*Jatikalán-Bhiwani-Monga 765 kV S/C line*" (last asset of the project) has been claimed under petition no 77/2012, whereas project scheme of assets as mentioned in investment approval does not cover the *Jatikalán-Bhiwani-Monga 765 kV S/C line* and covers only sub-stations;
- iii) The "abstract of cost estimate" approved by Board of Directors as a part of investment approval along with mode of funding;
- iv) Supporting document for proof of interest and repayment schedule of proposed Loan i.e. "Proposed Bond 12-13" @ 9.25%.

Yours faithfully,

(P. K. Sinha)
Asst. Chief (Legal)